

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-505
IB-281/ND/2022

IN THE MATTER OF:

Kelvin Air Conditioning And Ventilation Systems Pvt. Ltd.

....**Applicant**

Vs.

M/s. Triumph Reality Pvt. Ltd.

.....**Respondent**

SECTION

U/s 9 of IBC

Order delivered on 15.09.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Zain A. Khan, Adv.

For the Respondent :

ORDER

Heard the Ld. Counsel for the Operational Creditor as well as Ld. Counsel for Corporate Debtor. Ld. Counsel for Corporate Debtor has submitted that he has filed the reply in the matter. Ld. Counsel for Operational Creditor has prayed for a week days' time to file rejoinder. Time prayed for is granted. Let the matter be posted to **28.09.2022**.

-Sd/-

**(RAHUL BHATNAGAR)
MEMBER (T)**

-Sd/-

**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**

Md Saddam